

**UTTAR PRADESH SHASAN
PARIVAHAN ANUBHAG-4**

In Pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no.23/2016/1181/XXX-4-2016-1(sa.)/2016 dated August 11, 2016

Notification

No.23/2016/1181/XXX-4-2016-1(sa.)/2016
Lucknow Dated August 11, 2016

In exercise of the powers under clause (k) of sub-section (2) of section 28 of the Motor Vehicles Act, 1988 (Act no. 59 of 1988) read with clause (11) of rule 4 and clause (e) of sub rule (1) of rule 47 of the Central Motor Vehicle Rules, 1989 and section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897) the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Motor Vehicles Rules, 1998 after inviting the objections and suggestions vide by notification no. 20/2016/915/XXX-4-2016-1(sa.)/2016, dated July 06, 2016 as used under sub section 212 of the said Act of 1988.

THE UTTAR PRADESH MOTOR VEHICLES (TWENTY SECOND AMENDMENT) RULES, 2016

Short title and
Commencement

1. (1) These rules may be called the Uttar Pradesh Motor Vehicles (Twenty Second Amendment) Rules, 2016.
(2) They shall come into force with effect from the date of their publication in the Official Gazette.

Amendment of
rule 18-A

2. In the Uttar Pradesh Motor Vehicles Rules, 1998 for the existing rule 18 A set out in column 1 below, the rule as set out in column 2 shall be substituted, namely:-

**Column-1
Existing rule**

18-A Documents for the proof of address and age: For issue of Motor Driving License and Vehicle Registration Certificate the following documents, other than those specified in rule-4 of the Central Motor Vehicles Rules, 1989 may also be accepted by the Licensing Authority as evidence of address and age namely:-

- (1) Voter Identity Card,
- (2) Pension Pass Book,
- (3) Armes License,
- (4) An Identity Card (in case of Central Government or State Government employees, issued by the employer.)

**Column-2
Rule as hereby substituted**

18-A Documents for the proof of address and age: For issue of Motor Driving License and Vehicle Registration Certificate the following documents, other than those specified in rule-4 of the Central Motor Vehicles Rules, 1989 may also be accepted by the Licensing Authority as evidence of address and age namely:-

- (1) Voter Identity Card,
- (2) Pension Pass Book,
- (3) Armes License,
- (4) An Identity Card (in case of Central Government or State Government employees, issued by the employer.)
- (5) Aadhar Card.

By Order,
Sd/

(Kumar Arvind Singh Deo)
Principal Secretary

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.nic.in> से सत्यापित की जा सकती है ।